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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CA(CAA) No. 157/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017**

Name of the Company: **HN Safal Facilities Management Pvt. Ltd.**  
**Safal Infra- Developers Pvt Ltd.**

Section of the Companies Act: **Section 230-232 of the Companies Act, 2013**

<b><u>S.NO.</u></b>	<b><u>NAME (CAPITAL LETTERS)</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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1.

2.

**ORDER**

None present for Applicant.

Letter for adjournment received from the Learned Counsel for Applicant.

List the matter on 10.11.2017.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 2nd day of November, 2017.